

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

**Item No. 105  
Appeal No. 27/252/JPR/2023  
Under Section 252(3) of  
Companies Act, 2013**

**In the matter of:**

**Department of Income Tax**

**...Appellant**

**Versus**

**Registrar of Companies & Ors. (Leisure Trips Pvt. Ltd.)**

**...Respondents**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

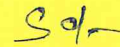
For the Appellant : Vartika Mehra, Adv.  
For the RoC : J.R. Meena, ARoC  
Prateek Kedawat, Adv.

**ORDER**

Heard Ms. Vartika Mehra, Adv. appearing on behalf of Mr. Sandeep Pathak, Adv. for the Appellant. Mr. J.R. Meena, ARoC appearing on behalf of the RoC, Jaipur. There is no representation on behalf of the Respondent No. 2,3,4. Last opportunity is being given to Respondent No. 2,3,4 to file reply. Failing which, right to file reply will be forfeited. List the matter on 30.05.2024.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

May 02, 2024